

SHRI SRINIBAS MISRA (Cuttack) : Sir, regarding item 5 (1) (a) which was just now laid on the Table of the House, I want to say this. I had occasion to draw the attention of the House to the negligence by the Ministry in laying papers on the Table of the House. Years have passed. Here, in this case, it is an important matter, and the statute itself lays down a certain period of limitation. But this is being laid beyond that period of limitation. Some cock-and-bull story is given to show why delay has been caused. This is about the report of the Tariff Commission on the continuance of protection of the aluminium industry. In the meantime, protection is already given. If this delay is caused, then why was it laid down in the statute that it should be laid on the Table of the House so that the House may give its opinion ?

SHRI MOHD. SHAFI QURESHI : The report of the Tariff Commission pertains to 1968; and the reasons for the delay are self-explanatory.

12.09 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 5th December, 1968, agreed without any amendment to the Banking Laws (Amendment) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 6th August, 1968."
- (ii) "In accordance with the provisions of the rule 127 of Rules of the Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 5th December, 1968, agreed without any amendment to the Madras State (Alteration of Name) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 22nd November, 1968."

UNION TERRITORIES (SEPARATION OF JUDICIAL AND EXECUTIVE FUNCTIONS) BILL

(i) Report of Joint Committee

SHRI VIKRAM CHAND MAHAJAN (Chamba) : I beg to present the Report of the Joint Committee on the Bill to provide for the separation of judicial and executive functions in Union territories.

(ii) Evidence

SHRI VIKRAM CHAND MAHAJAN : I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill to provide for the separation of judicial and executive functions in Union territories.

12.10 hrs.

STATEMENT RE. RECENT INCIDENTS IN BANARAS HINDU UNIVERSITY

MR. SPEAKER : Dr. Triguna Sen.
SOME HON MEMBRSS ROSE--

श्री रवि राय (पुरी) : अध्यक्ष महोदय, इस सिलसिले में मुझे यह निवेदन करना है कि हम लोगों ने इस बारे में कुछ घाना-कर्षण के नोटिस ज दिये थे कि बनारस यूनिवर्सिटी में बड़ी गड़बड़ चल रही है। बनारस विश्वविद्यालय को छोड़कर लड़के भाग गये हैं कोई लड़का वहाँ पढ़ता नहीं है लेकिन पुलिस को जहाँ भी कोई एक-आध लड़का दिख जाता है उसे पुलिस पीटती है। इस तरह की वहाँ पर एक गड़बड़ी और अव्यवस्था की स्थिति चल रही है और मैं चाहता हूँ कि उस बारे में हम लोगों को सवाल पुछने की इजाजत दी जाय।

यह बहुत महत्वपूर्ण मसला है। कोई लड़का रहता ही नहीं है वहाँ। सब छोड़ कर भाग गए हैं...

SHRI S. M. BANERJEE (Kanpur) : On a point of order, Sir; this statement is being made by the Minister under rule 372, under which no question can be asked.

Nearly 50 or 60 calling attention notices have been given and we were informed by the lobby assistant that they have not been rejected. We were told that it has been selected and we were eagerly awaiting to call the attention of the Minister under rule 197, so that some of us can put questions, may be three or four of us. But now he is making a statement under rule 372. (*Interruptions*).

श्री आर्ज फरनेडीज (बम्बई दक्षिण) :
इस पर बहस होनी चाहिये ।

MR. SPEAKER : It is not too late even now. After all, you want some opportunity to ask some questions. How best an opportunity can be given, you kindly leave it to me to decide.

श्री रवि राय : अभी नहीं तो कल
इमको आप लें ।

MR. SPEAKER : Not now but afterwards. That is what I said.

SHRI S. KUNDU (Balasore) : In Rajasthan. 50 people have died and the Maharaja of Bikaner wants to make a submission

DR. KARNI SINGH (Bikaner) : If somebody rises to make a submission, you would not listen to him. But if people start yelling, you smile at them.

MR. SPEAKER : Even to them, I have not conceded.

DR. KARNI SINGH : You can give us a smile. Do we have to make a lot of noise to make you listen to us? An independent in this House is being completely ignored. It is an unfair attitude on the part of the Speaker. (*Interruptions*).

SHRI S. KUNDU: rose—

MR. SPEAKER : Mr. Kundu, it is not fair.

DR. KARNI SINGH : It is not fair because he is supporting an Independent ?

MR. SPEAKER : It is not a question of Independent Member. Some hon. Members write to me a letter saying, "I am coming at 3 PM. Kindly permit me to speak at 4 PM".

SHRI H. N. MUKERJEE (Calcutta North East) : Our colleague, the Maharaja of Bikaner, happens to be a Member of very long standing and he does not usually intervene with any kind of unwarrantable requests. Some people have died in Rajasthan and he feels disturbed.

MR. SPEAKER : I showed him that consideration and I had to incur the wrath of the other Members a few days ago I know he is a senior Member and I always show him respect.

DR. KARNI SINGH : What sort of consideration did you show me ? You brushed me aside in a minute.

MR. SPEAKER : Because I gave you a chance, you do not know how much trouble I had to face.

DR. KARNI SINGH : I do not think it was a great favour. (*Interruptions*)

MR. SPEAKER : Can any Member in this House say that I refused to discuss any matter with him in the Chamber? Even if one Member says that I have refused to discuss with him anything, I am prepared to say, I am very sorry. I am trying my best to hear them patiently and discuss with them. If I can convince them, well and good. If I cannot, I get convinced myself. I take so much trouble, but if some hon. Members do not show me that much courtesy, what can I do? I will hear any hon. Member.

12-15 hrs.

RE : SITUATION IN HARYANA

श्री अटल बिहारी वाजपेयी :
(बठारामपुर) : मैं आपकी आज्ञा से हरियाणा का मामला उठाना चाहता हूँ। वहाँ एक राजनीतिक भूचाक आया है। कल हरियाणा विधान सभा के 41 सदस्यों ने स्वयं को संयुक्त विधायक दल के रूप में राज्यपाल के सामने पेश किया था। इससे स्पष्ट है कि हरियाणा की विधान सभा में आज काँग्रेस का बहुमत नहीं है। विधान सभा की कुल सदस्य संख्या 81 है। उसमें से एक सीट खाली है जिसका उपचुनाव होने बाका है। एक सदस्य विधान